

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 115 of 2011 &
IA- 187 of 2011

Dated: 26th September, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Reliance Infrastructure Ltd. & Ors.Appellant (s)
Versus

Maharashtra Electricity Regulation Comm. & Anr. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent (s) Mr. Buddy A. Ranganadhan for R.1
Mr. Hemant Singh & Ms. Shikha Ohri
for WPCL

ORDER

The learned counsel for the Appellant submits that since the Counter has been filed and a copy of the same has been served on them on 23.09.2011, which contains more pages, he seeks some time to get instructions for filing Rejoinder. He is directed to file the same on or before 10.10.2011 after serving copy on the other side.

Post the matter on **20.10.2011.**

(V. J. Talwar)
Technical Member
TS/KS

(Justice M. Karpaga Vinayagam)
Chairperson